

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

UNSTARRED QUESTION NO. 3455

ANSWERED ON 10.08.2023

RIVER WATER DISPUTES

3455. SHRI Y.S. AVINASH REDDY

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether it is a fact that there are long pending water disputes between various States, particularly between Andhra Pradesh and Telangana and if so, the details thereof;
- (b) the main issues involved therein; and
- (c) the steps being taken by the Union Government to address the disputes in a time-bound manner?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

(a) to (c) For adjudication of disputes relating to waters of inter-State rivers and river valley thereof, the Parliament has enacted the Inter-State River Water Disputes (ISRWD) Act, 1956 (the Act). When any request under the Act is received from any State Government in respect of any water dispute on inter-State rivers and the Central Government is of the opinion that the water dispute cannot be settled by negotiations, the Central Government constitutes a Water Disputes Tribunal for the adjudication of the water dispute. Currently, four Water Disputes Tribunals, namely, Mahanadi Water Disputes Tribunal, Mahadayi Water Disputes Tribunal (MWDT), Krishna Water Disputes Tribunal (KWDT)–II and Ravi & Beays Water Tribunal (RBWT) are in existence to adjudicate the water disputes between the beneficiary/co-basin States.

Krishna Water Disputes Tribunal (KWDT)–II constituted by the Central Government in April 2004 (effective date 01.02.2006) has been given the following terms of reference under section 89 of Andhra Pradesh Reorganization Act (APRA), 2014:

- a. shall make project-wise specific allocation, if such allocation have not been made by a Tribunal constituted under the Inter-State River Water Disputes Act, 1956,
- b. shall determine an operational protocol for project-wise release of water in the event of deficit flows.

Central Government, vide notification dated 06.07.2023, extended the tenure of the Krishna Water Disputes Tribunal (KWDT)–II with effect from 01.08.2023 till 31.03.2024.

Further, consequent upon the bifurcation of erstwhile Andhra Pradesh vide APRA 2014, Central Government vide notification dated 15.07.2021 constituted the Krishna River Management Board (KRMB) & Godavari River Management Board (GRMB), in the exercise of the powers conferred under sub-section (1) of section 85 of APRA 2014 to perform the functions mentioned therein for the administration, regulations, maintenance, and operations of projects as may be notified by the Central Government for the successor States of Andhra Pradesh & Telangana.
